IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

M.A. 1071/96 in OA 188/92 Date of Decision: 5.12.1996

BETWEEN:

T. SUBBA RAO, K.S.K. Prasad Sarma, N.J. Hamilton, S.D. Prasada Rao, S. Ranga Rao and K. Ananda Rao

.. Applicants

AND

- 1. Union of India represented by its Secretary, Ministry of Communications, Department of Telecommunications, Government of India, New Delhi-110001.
- Chairman, Telecom Commission, Ministry of Communications, Department of Telecommunications, Samachar Bhavan, New Delhi - 110001.
- Director-General Telecommunications, New Delhi - 110001.
- 4. Chief General Manager, Telecommunications, Andhra Pradesh, Hyderabad

.. Respondents.

Counsel for the applicant: Mr. K. Lakshmi Narasimha Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

The

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(42)

JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

Heard Mr. P. Lakshman Rao for Lakshmi Narasimha and Mr. Satyanarayana for Devaraj.

The applicant in this MA has filed this application for implementation of judgement Dt.12.3.1992. In similar cases also they were given time for implementation.

In view of the above this application is disposed of as below:

The judgement should be implemented on or before 6th February, 1997.

The MA is ordered accordingly. No costs.

(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

ÇL.)

(R. RANGARAJAN) MEMBER (ADMN.)

Date: 5TH DECEMBER, 1996
Dictated in the open court

Problem Dr. O.

KSM